

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCHES "D", MUMBAI

Before Shri Rajesh Kumar, Accountant Member  
& Shri Ram Lal Negi, Judicial Member

ITA No.1101/Mum/2018  
Assessment Year : 2015-16

Dahej Harbour & Infrastructure Limited, Aditya Birla Center, B Wingh, 3 <sup>rd</sup> Floor, S K Ahire Marg, Worli, Mumbai- 400 030.	Vs.	Dy. CIT 5(1)(2), Mumbai
PAN AAACD7230J (Appellant)		(Respondent)

Appellant By : Shri S M Bandi  
Respondent By : Shri D G Pansari

Date of Hearing : 03.06.2019	Date of Pronouncement : 03.06.2019
------------------------------	------------------------------------

**ORDER**

**Per Rajesh Kumar, Accountant Member**

The assessee has filed this appeal challenging the order dated 18.09.2017, passed by the CIT(A)-10 ,Mumbai, for A.Y. 2015-16.

2. The assessee has moved an application seeking permission to withdraw the appeal. The learned DR did not object to the request made by the assessee. In view of the same, we allow the assessee to withdraw the appeal.
3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on this day of 3<sup>rd</sup> June 2019

**Sd/-**

**Sd/-**

(Ram Lal Negi)  
JUDICIAL MEMBER  
Mumbai, Dated : 3<sup>rd</sup> June,2019

(Rajesh Kumar)  
ACCOUNTANT MEMBER

SA

**Copy of the Order forwarded to :**

1. The Appellant.
2. The Respondent.
3. The CIT(A), Mumbai.
4. The CIT
5. The DR, 'D' Bench, ITAT, Mumbai

BY ORDER,

//True Copy//

(Assistant Registrar)  
Income Tax Appellate Tribunal, Mumbai